

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos. 11442-11443/2015

(Arising out of impugned final judgment and order dated 10/04/2014 in WRITC No. 56149/2013 21/07/2014 in WRITC No. 56149/2013 passed by the High Court Of Judicature at Allahabad)

MATSYA JEEVI SAHKARI SAMITI LTD AND ANR

Petitioner(s)

VERSUS

STATE OF U P AND ORS

Respondent(s)

(Office report for directions)

Date : 22/04/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
[IN CHAMBERS]

For Petitioner(s) Mr. Neeraj Shekhar, Adv.

For Respondent(s) Mr. Tanmay Agrawal, Adv.
Mr. Upendra Mishra, Adv.
Mr. Vinay Kumar Garg, Adv.

Ms. Pragati Neekhara, Adv.

Mr. Manoj K. Mishra, Adv.
Mr. Sandeep Kumar Dwivedi, Adv.
Mr. Umesh Dubey, Adv.
Ms. Megna Kalra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

There is a delay in complying the order passed by this Court. Having regard to the nature of the defect the delay of 79 days in compliance is condoned.

(A.D. SHARMA)
AR-CUM-PS

(RAJESH KR. CHAURASIA)
SR.P.A.

(CHANDER BALA)
COURT MASTER